

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No. 01**  
**(IB)-104(PB)/2017**

**IN THE MATTER OF:**

Bank of India	...	Applicant/Petitioner
Vs		
Tirupati Infraprojects Pvt. Ltd.	...	Respondent

**Order under Section 7 of Insolvency & Bankruptcy Code, 2016 (CIRP).**

**Order delivered on 23.04.2024**

**CORAM:**

**JUSTICE RAMALINGAM SUDHAKAR**  
**HON'BLE PRESIDENT**

**SH. AVINASH K. SRIVASTAVA**  
**HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For the Applicant	:	Mr. Bishwajit Dubey, Ms. Aakash Lodha, Advs. in IA1872/24 Mr. Karan Sharma on behalf of L & L Hospitality and Aviation Pvt. Ltd.
For Respondent	:	Mr. Sudhir Makkar, Ms. Monalisha, Aadhya, For R-2. Mr. Kaustav SOM, Adv. for R7/Axis Bank IA-685/23 Mr. Fanish K. Jain, Shivani Rana, for R7 in 2475/23 Mr. Mohit Nandwani, Adv. in IA-1219/2023 with Mr. Vaibhav Gupta in person for CoC
For the RP	:	Mr. Sumesh Dhawan, Advocate
For the SEBI	:	Mr. Neeraj Malhotra, Senior Advocate, Mr. Abhishek Baid and Mr. Mohit Kumar Bafna, Mr. Nimish Kumar, Mr. Praneet Das, Advocates for Respondent/SEBI in IA/6139/2023 and IA 2475/2023
For the Liquidator	:	Mr. Shashwat Anand, Mr. Gaurav Rana, Mr. Shashwat Parihar, Mr. Dhruva Vig, Mr. Deepanshu Badiwal, Ms. Gunjan Rathore, Advs. for applicant in IA-3450/23 and Respondent in IA-5058/2023

**ORDER**

Ld. Sr. Counsel Mr. Neeraj Malhotra for the SEBI appeared physically and submitted that the clarification application is listed today before the Hon'ble Supreme Court and he sought short accommodation in the matter.

Ld. Counsel Mr. Sumesh Dhawan for the RP is again directed to serve the copy of the application to the concerned parties as directed vide order dated 09.04.2024.

At his request and by consent of both sides, list **IA-1219/2024 on 30.04.2024** along with all other pending applications.

-sd-

**(RAMALINGAM SUDHAKAR)**  
**PRESIDENT**

-sd-

**(AVINASH K. SRIVASTAVA)**  
**MEMBER (TECHNICAL)**

Dipak - 23.04.2024